

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## ELEVENTH REPORT

(Presented on 24.11.2010)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.

2. The Committee met on 23 November, 2010 for examination of one Constitution (Amendment) Bill under rule 294(1) (a) of the Rules of Procedure.

### Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2010 (Insertion of new article 30A) by Shri P.L. Punia, M.P.

The Bill seeks to amend the Constitution with a view to make right to safe and adequate drinking water a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Recommendation

4. The Committee recommend that Shri P.L. Punia be permitted to move for leave to introduce his Constitution (Amendment) Bill.

*Sd/-*

NEW DELHI;

23 November, 2010

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2 Agraphayana, 1932 (Saka)

**(KARIYA MUNDA)**

*Chairman,  
Committee on Private Members'  
Bills and Resolutions.*